

Recognition to Mangalore and Gulbarga Universities

3029. **SHRIMATI BASVARAJESWARI**: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that Government of Karnataka has requested the Union Government to recognise Mangalore University and Gulbarga University; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRI ATI KRISHNA SAHI) : (a) and (b). In terms of the UGC Act and Rules made thereunder, a University is required to be declared fit to receive assistance from the Central Government. According to the information furnished by the UGC, the Mangalore University and Gulbarga University have been declared fit to receive Central assistance.

Statutory Control over Quality of Disposable Syringes, Needles and Transfusion Sets

3030. **SHRI CHINTAMANI PANIGRAHI**: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is no statutory control over the quality of disposable syringes, needles and even transfusion sets sold in the market;

(b) whether in the Drugs and Cosmetics Act, as amended in 1982, devices intended for internal or external use in diagnosis treatment and mitigation of disorders in animals and humans were also brought under the purview of the said Act; and

(c) if so, whether Government propose to issue a notification to bring the disposable syringes, needles and transfusion sets under statutory control ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ

KHAPARDE) : (a) and (b). As per section 3 of the Drugs and Cosmetics Act as amended in 1982, devices intended for internal or external use in the diagnosis, treatment, mitigation or prevention of disease or disorder in human beings or animals (as may be specified from time to time by the Central Government by Notification in the Official Gazette after consultation with the Drugs Technical Advisory Board), are considered as drugs. Disposable syringes, needles and transfusion sets have not been notified as 'drugs' under this clause as yet.

(c) A Sub-Committee of the Drugs Consultative Committee (a Statutory Committee under the Drugs and Cosmetics Act having representatives of all the State Governments as members) has framed the Standards for the following devices :

1. Disposable Perfusion set.
2. Disposable Hyperdermic Syringe.
3. Disposable Hyperdermic Needle.

The placement of these recommendations before the Drugs Technical Advisory Board for approval and notification by the Government is under process.

Cooperative Societies for Vendors of Railway Bookstalls

3031. **DR. S. JAGATHRAKSHAKAN**: Will the Minister of TRANSPORT be pleased to state :

(a) the criteria fixed for forming Cooperative Societies of actual vendors/workers and unemployed Graduates attached with Railway bookstalls and its members for getting bookstalls; and

(b) how many vacancies for Bookstalls are available at present at major stations for Co-operative Societies of actual vendors/unemployed graduates ?

THE MINISTER OF TRANSPORT (SHRIMATI MOHSINA KIDWAI) : (a) The formation of Cooperative Societies is governed by the provisions of Cooperative Societies Registration Act.

(b) All vacancies of bookstalls excepting those covered under Sole Selling rights are reserved for unemployed graduates, their partnership firms, associations, etc., and cooperative societies of actual workers and vendors.

[Translation]

Polytechnic Training Institutions at District Level

3032. SHRI HARISH RAWAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether All India Council for Technical Education propose to open polytechnic training institutions in some districts in the country;

(b) if so, the names of the districts in Uttar Pradesh where such institutions are proposed to be opened;

(c) whether any survey has been conducted in this connection; and

(d) if so, the names of the districts in which such surveys have been conducted ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) : (a) and (b). Establishment of technical institutions falls under the State Sector and expenditure on the same is met out of the State Plan of Technical Education. All India Council for Technical Education give technical clearance with reference to assessed needs and other relevant factors. The proposal for opening of a polytechnic in a particular district, therefore, has to be made by the concerned State Government.

(c) No, Sir.

(d) Does not arise.

Opening of Central Schools by grouping together Various Districts

3033. SHRI KALI PRASAD PANDEY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that the number of applications given for enrolment exceed many times the actual number of seats in the Central Schools functioning in different parts of the country and all the students desiring admission in these schools are unable to get admission;

(b) whether there are certain districts where the Central Government employees are few in number;

(c) whether Government propose to start Central Schools for the education of their children by grouping many such district together and if so, the names of such districts, State-wise; and

(d) whether Government propose to group together the district of Siwan, Gopalganj, East and West Champaran and open a Central School at Gopalganj under these districts and if so, when and the expenditure likely to be incurred thereon ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir, The number of people seeking admission in Kendriya Vidyalayas is substantially larger than the number of seats available.

(b) to (d). Although precise information about the number of Central Government employees in various districts of the country is not available, there may be some districts where there are only a few Central Government employees. Kendriya Vidyalayas (Central Schools) are opened at places where there is a concentration of transferable employees of the Central Government including defence and para-military personnel, or where the public sector undertakings or institutions of higher learning are located. Proposals for opening new Kendriya Vidyalayas are considered by the Kendriya Vidyalaya Sangathan only when received from an appropriate sponsoring authority in the prescribed manner. There is no proposal to group the districts where there are only a few Central Government employees for the purpose of opening a Kendriya Vidyalaya.